

### Chief Ministers Conference

@ \*123. SHRIMATI GEETA MUKHERJEE :

SHRI SARAT PATTANAYAK :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a meeting of the Chief Ministers of the States was called recently to discuss the problem of illiteracy in the country; and

(b) if so, the details of the discussions held and the outcome thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) No, Sir. However, a meeting of six states was called on 16.11.95 at New Delhi to discuss the problems of conducting literacy campaigns in these States.

(b) A Conference of 6 States on Literacy was held on 16.11.95 in New Delhi in which representatives from States of Andhra Pradesh, Bihar, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh participated. The major initiatives decided upon during the Conference were :

(i) State Governments to draw up a time bound action plan for bringing uncovered districts under the coverage of Total Literacy Campaigns.

(ii) Steps to be taken to increase the motivation of volunteers engaged in literacy campaigns.

(iii) Strong linkages to be established between Panchayati Raj Institutions and literacy campaigns. Increased involvement of Panchayati Raj representatives in the literacy movement.

(iv) Strong linkages between the literacy programme and other development programmes such as Pulse Polio Immunisation and other health programmes, Jawahar Rozgar Yojna, DWCRA etc. to be established.

(v) Decentralisation and delegation of authority for implementation of literacy programmes to State Governments by establishment of State Literacy Mission Authorities. Funds to be released to State Authorities from next financial year.

(vi) State Directorates of Adult Education to be strengthened to enable them to act as nodal agencies for monitoring and supervision of literacy programmes.

### Lok Adalats

\*241. SHRI CHETAN P.S. CHAUHAN :

DR. RAMESH CHAND TOMAR :

Will the PRIME MINISTER be pleased to state :

(a) the number of cases accepted and disposed of by the Lok Adalats after enforcement of Legal Service Authority Act, 1987;

(b) whether any time limit has been prescribed for the disposal of cases;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (d) After the Legal Services Authorities Act, 1987 was enforced with effect from 9th November, 1995, no Lok Adalat under the Act has been held for the reason that State and District Authorities, Taluk/Mandal Legal Services Committees and High Court Legal Service Committees have yet to be constituted and become functional.

(b) No, Sir.

(c) Question does not arise.

[Translation]

### All India Judicial Service

\*242. SHRIMATI SAROJ DUBEY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are considering to constitute the All India Judicial Service;

(b) if so, the time by which this service is likely to be constituted; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c) Arising out of the Supreme Court's order in Writ Petition No. 1022 of 1989 dated 24th August, 1993 the Government is processing the introduction of All India Judicial Service in consultation with State Governments/High Courts. It is not possible to indicate the time by when the Service would be constituted.

### Nuclear Agriculture

\*243. SHRI KESRI LAL : Will the PRIME MINISTER be pleased to state :

(a) whether any research is undertaken on nuclear agriculture in Bhaba Atomic Research Centre;

(b) if so, the details thereof;

(c) the agricultural products and fruits on which research is undertaken; and

(d) the outcome of the research?